

SHRI HARI VISHNU KAMATH (Hoshangabad): If the Minister desires to make a statement would you permit him? . . . (Interruptions)

MR. SPEAKER: Order, Order. Only one Member can be allowed under Rule 377.

13.27 hrs.

ELECTION TO COMMITTEE

EMPLOYEES' STATE INSURANCE CORPORATION

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to move:

"That in pursuance of Section 4(i) of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as Members of the Employees' State Insurance Corporation."

MR. SPEAKER: The question is:

"That, in pursuance of Section 4 (i) of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among

themselves to serve as members of the Employees' State Insurance Corporation."

The motion was adopted.

13.28 hrs.

*DEMANDS FOR GRANTS, 1977-78 -
Contd.

MINISTRY OF AGRICULTURE AND IRRIGATION.

MR. SPEAKER: The House will now take up discussion and voting on Demands Nos. 1 to 10 relating to the Ministry of Agriculture and Irrigation for which 12 hours have been allotted.

Motion moved:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1978, in respect of the heads of demands entered in the second column thereof against Demands Nos. 1 to 10 relating to the Ministry of Agriculture and Irrigation."

*Moved with the recommendation of the Vice-President acting as President.